

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 188/MP/2019 along with IA No.66/2019**

- Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the Power Sale Agreement (PSA) dated 15.9.2006 between erstwhile Punjab State Electricity Board, i.e. the predecessor of Punjab State Power Corporation Ltd. (PSPCL) and PTC India Ltd. (PTC) for purchase of 340 MW of power from 1200 MW Teesta-III Hydro-electric Project of Teesta Urja Limited pursuant to the PPA dated 28.7.2006 between PTC and TUL and the BPTA dated 4.6.2010 signed between PGCIL, PSPCL, other Discoms of Uttar Pradesh, Rajasthan & Haryana and PTC.
- Petitioners : PTC India Limited (PTCIL) and Anr.
- Respondents : Punjab State Power Corporation Limited (PSPCL) and Anr.
- Date of Hearing : **27.2.2025**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Vidhan Vyas, Advocate, TUL  
Shri Syed Haider Shah, Advocate, TUL  
Ms. Kanishka, Advocate, PTCIL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Divya Sharma, Advocate, CTUIL  
Shri Nitai Aggrawl, Advocate, CTUIL  
Shri Swapnil Verma, CTUIL  
Ms. Kavya Bhardwaj, CTUIL  
Shri Shubham Arya, Advocate, PSPCL  
Ms. Tanya Singh, Advocate, PSPCL

**Record of Proceedings**

At the outset, the learned counsel for the Respondent, PSPCL prayed for adjournment on the ground arguing counsel being occupied in a matter before another forum. Learned counsel for the Petitioners, as such, did not oppose the said request.

2. Considering the request of the learned counsel for the Respondent, PSPCL, the Commission adjourned the matter.
3. The Petition will be listed for the hearing on **6.5.2025**.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**

